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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/ 4183 /2024/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, The District & Sessions Judge,
Golaghat

Dated Guwahati, the 9th May, 2024

Sub:- **Requesting a fresh application to avail (HTC)**
Ref:- Memo no. DJ (G) 3544, dated 04.05.2024

Sir,

With reference to the above, I am to inform you that **Shri Nur Muhammad Abdullah Ahmed**, Addl. District & Sessions Judge, Golaghat has wrongly mentioned the block period, i.e. 2023-2024, by which he intends to avail HTC to visit his home town at Hailakandi. As such, he is requested to submit a fresh application mentioning the block period by which he intends to avail HTC either for the current block period 2024-2025 or by way of carry forward the previous block period 2022-2023, if he has not availed the same.

Shri Ahmed may be informed accordingly.

Thanking you.

Yours faithfully,

Sdf

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/ 4184-4185 /2024/A. Dated 9th May, 2024
Copy to:-

1. **Shri Nur Muhammad Abdullah Ahmed**, Addl. District & Sessions Judge, Golaghat for information.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

9/5/24

REGISTRAR(VIGILANCE)

09/05/24